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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

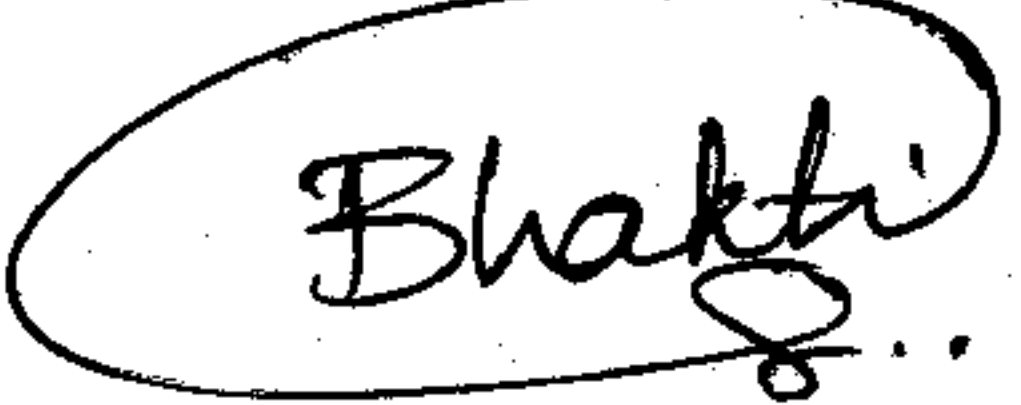

C.P. (I.B) No. 137/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Sunil Sunderlal Luhar.
(Gaytech Engineering Pvt Ltd.)
V/s.
Indian Bank

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	BHAKTI SHEVADE FOR, B.A. NAIR	ADVOCATE	RESPONDENT	
2.	SACHIN JOSHI	CHARTERED ACCOUNTANT	PETITIONER	

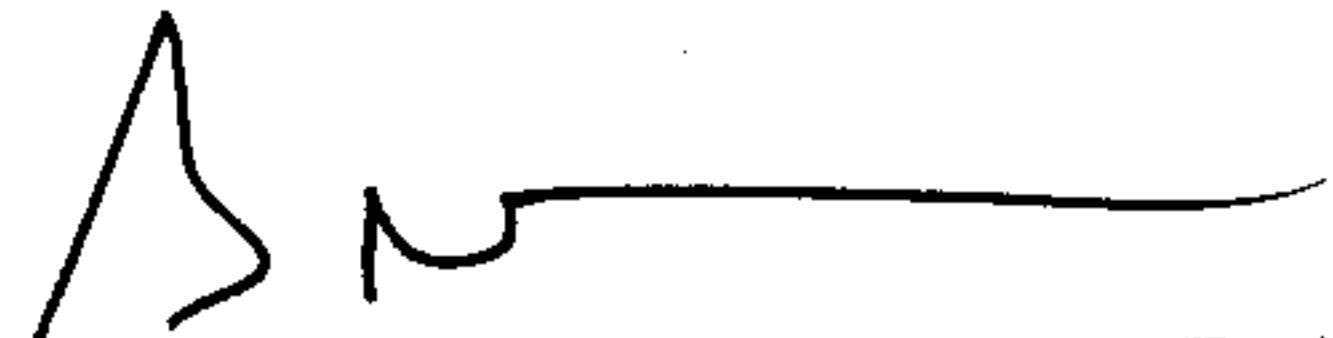
ORDER

Learned FCA Mr. Sachin Joshi present for Corporate Debtor/ Petitioner. Learned Advocate Ms. Bhakti Shevade i/b Learned Advocate Mr. Biju Nair present for Respondent.

Heard arguments of Learned FCA for petitioner and Learned Counsel for Respondent.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.